

GOVERNMENT OF INDIA  
DEPARTMENT OF REVENUE & FINANCE  
(REVENUE WING)

NEW DELHI: DATED THE 24<sup>th</sup> January, 1977.

NOTIFICATION  
(INCOME-TAX)

1633 (F.NO.197/6/77-IT(-I)): In exercise of the powers conferred clause (v) of sub-section (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Shri Arasuri Ambaji Mataji Devsthan Trust, Ambaji" for the purpose of the said section for and from assessment year 1976-77.

( M. SHASTRI )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Raisuri Garden), New Delhi.

Copy to:-

1. The Administrator, Ambaji Mata Temple, Ambaji Dist. Dangs, Gujarat.
2. The Commissioner of Income-tax, Gujarat-V, Ahmedabad, with reference to his letter No.78-1/CIT-V/76-77 dated 6.1.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(RIS)/(RPA)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.I. Wing of C.A.D.I.
7. Comptroller & Auditor General of India (20 copies).
8. Bulletin Section of Directorate of Inspection (RS&P), New Delhi (5 copies).
9. Director of Training, IFS (Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri M.S.Rao, Joint Secretary, Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

( M. SHASTRI )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA